

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 316
IA-6542/2023
In
IB-571(ND)/2020

IN THE MATTER OF:

M/s. SREI Infrastructure Finance Limited

.....APPLICANT/PETITIONER

Vs

Gujarat hydrocarbons and Power SEZ Limited

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 09.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Palash S Singhai, Advocate.

For the SREI : Mr. Abhimanyu Bhandari, Adv Mr. Arav Pandit, Adv

For the RP : Mr. Abhinav Agrawal, Adv and Mr. Kartik Sharma, Adv

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-6542/2023:-

As prayed for by Mr. Palash Singhai, Ld. Counsel appearing for the Applicant, the matter is adjourned by two weeks since the judgment in Civil Appeal No. 4565 of 2021 which is pending before the Hon'ble Supreme Court is awaited.

It is submitted by Mr. Palash Singhai, Learned Counsel appearing for the Applicant that the payment schedule as per the Resolution Plan is being adhered to and the amount received shall be kept in the CIRP fund till further orders.

List the matter on **06.08.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**